

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**(IB)-1001(ND)/2018**

**In the matter of:**

Hitech Enterprises

....**Applicant**

Vs.

M. I. Buildtech Pvt. Ltd.

....**Respondent**

**Under Section: 9 of IBC Code, 2016.**

**Order delivered on 14.08.2018**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

For the Applicant : Mr. Parveen K. Aggarwal, Adv.

For the Respondent :

**ORDER**

Issue notice as to why the application for initiating the CIRP should not be admitted against the corporate debtor. Process dasti. For further consideration on 12.09.2018.

Sd/-

Mukesh

**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

